NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1244 of 2019

IN THE MATTER OF:

Shalini Singhal & Ors.

...Appellants

Versus

Rahul Singh & Ors.

...Respondents

Present: -

For Appellant: Ms. Suruchii Aggarwal and Mr. Akash Swami,

Advocates.

For Respondent: Mr. Sourav Sharma, Advocate for R-1&2.

Ms. Renuka Iyer and Mr. Manish Kumar Gupta,

Advocates for IRP.

Mr. B. Patnaik and Mr. Rudreshwar Singh, Advocates

for R-3.

Mr. Mani Bhushan Singh (Home Buyers)

WITH

Company Appeal (AT) (Insolvency) No. 1249 of 2019

IN THE MATTER OF:

Sanjeev Abrol

...Appellant

Versus

Rahul Singh & Ors.

...Respondents

Present: -

For Appellant: Mr. B. Patnaik, Mr. Rudreshwar Singh and Mr. Akash

Swami, Advocates.

For Respondent: Mr. Sourav Sharma, Advocate for R-1&2.

Ms. Renuka Iyer and Mr. Manish Kumar Gupta,

Advocates for IRP.

Mr. Mani Bhushan Singh (Home Buyers).

ORDER (Virtual Mode)

27.04.2021 Heard Learned Counsel for the Appellants and

Respondents.

2. From the perusal of the order dated 05.02.2021 which reads as under:

"It is brought to our notice by Ms. Suruchi Aggarwal, Advocate representing the Appellant that Civil Appeal No.2959 of 2021 is still pending consideration before the Hon'ble Apex Court. In view of the same, the appeals are adjourned.

List the appeals 'for orders' on 10th March, 2021."

- 3. Pursuant thereto, the Learned Counsel for the IRP has sent email address to Registrar, NCLAT dated 19th April, 2021 where it is stated that the I.A. was filed on behalf of the IRP on 9th March 2021 vide Transaction ID: 0903210010954.
- 4. Thereafter, the IRP moved the Hon'ble Delhi High Court by filing Writ Petition seeking directions to urgent listing the I.A. before the Tribunal and further 09.04.2021 the Hon'ble Delhi High Court disposed of the Writ Petition with the following directions:

"It is directed that the Petitioner's applications under Rule 11 of the NCLAT Rules, 2016 in Company Appeal (AT) (Insolvency) No. 1249/2019 titled Sanjeev Abrol Vs. Rahul Singh & Ors. and Company Appeal (AT) (Insolvency) No. 1244/2019 titled Shalini Singhal & Ors. vs. Rahul Singh & Ors. be accepted by the NCLAT and be listed before the Tribunal in accordance with applicable Rules with a period of two weeks from today."

- 5. Although in the email it has been stated that the copy of the order has been attached but it is not available on record.
- 6. Learned Counsel for the IRP is directed to file Hard Copy of the I.A. along with order passed by Hon'ble Delhi High Court dated 09.04.2021 and

also mentioning about the status of the Civil Appeal No. 2959 of 2021 pending before the Hon'ble Supreme Court, within one week. The same will be served before filing to Learned Counsel for the Appellant.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

R.N./B.M./